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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 28.8.2000

OA 542/99

Ganeshi Lal, Office Supdt. in the office of Asstt.Engineer
(Hqrs.), Western Railway, Ajmer.

... Applicant

v/s

1. Union of India through General Manager, W/Rly, Churchgate, Mumbai.
2. Sr.Dvl.Medical Officer (H/FW), Ajmer Dn., W/Rly, Ajmer.
3. Chief Medical Supdt., Ajmer Dn., W/Rly, Ajmer.

... Respondents

CORAM:

HON'BLE MR .S .K.AGARWAL, JUDICIAL MEMBER

HON'BLE MR .N .P .NAWANI, ADMINISTRATIVE MEMBER

For the Applicant ... Mr.J.K.Kaushik

For the Respondents ... Mr.Hemant Gupta, proxy
counsel for Mr.M.Rafiq

O R D E R

PER HON'BLE MR .S .K.AGARWAL, JUDICIAL MEMBER

REX

In this OA filed u/s 19 of the Administrative Tribunals Act, the applicant makes a prayer to quash the impugned order dated 25.10.97 (Ann.A/1) and the charge-sheet for minor penalty and in the alternative directions are sought to finalise the disciplinary case pending against the applicant within a specified period.

Surender

2. Reply has been filed. In the reply it has been specifically mentioned that disciplinary proceedings have already been completed and after imposing the penalty, penalty order has also been issued.

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3. In view of the reply filed by the respondents, the learned counsel for the applicant also admits this fact that inquiry in pursuance of the charge-sheet has been completed. He submits that a direction may be given to the respondents to dispose of the appeal filed by the applicant within a specified period. We are not inclined to issue such directions as there is no prayer in this OA.

4. In view of the completion of the disciplinary proceedings, we dispose of this OA as having become infructuous. No order as to costs.


(N.P. NAWANI)
MEMBER (A)


(S.K. AGARWAL)
MEMBER (J)